

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2108  
ANSWERED ON MONDAY, THE 2<sup>ND</sup> DECEMBER, 2019  
[AGRAHAYANA 11, 1941 (SAKA)]**

**NEW NCLTs**

**QUESTION**

**2108. MS. DIYA KUMARI:  
SHRI RAHUL GANDHI:**

**Will the Minister of CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**be pleased to state:**

- (a) whether the Government is aware that the Hon'ble Supreme Court has recommended setting up of circuit benches of National Company Law Appellate Tribunal and if so, details thereof;
- (b) whether the Government proposes to set up additional benches of the National Company Law Tribunal and National Company Law Appellate Tribunal in the country and if so, the details thereof;
- (c) whether additional judicial and technical members are proposed to be appointed at existing benches and if so, the details thereof; and
- (d) the measures that are being taken by the Government to reduce the high pendency before the NCLT and NCLAT?

**ANSWER**

**MINISTER OF STATE FOR FINANCE AND  
CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) and (b): Yes, Sir. In pursuance of judgement of Hon'ble Supreme Court, the Government has decided to set up a bench of National Company Law Appellate Tribunal (NCLAT) at Chennai. Benches of National Company Law Tribunal (NCLT) are set up in various States depending on the case load and other relevant factors.

(c): Considering the heavy case load at some existing benches, additional members have been appointed and additional courts have been operationalized from time to time.

(d): Government is taking all steps to strengthen the NCLT and NCLAT in terms of number of benches, number of courts and number of members, to reduce the pendency. Apart from decision to set up NCLAT bench at Chennai, five new benches of NCLT have been set up during 2018-2019 at Jaipur, Cuttack, Kochi, Indore and Amaravati. Government has recently appointed 28 more members in NCLT and 4 more members in NCLAT. For capacity building of members, regular colloquiums are being held. e-Court project has also been implemented in a few benches with heavy case load.

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